

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 05th May, 2020

S.O. 148.- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Reasi.

S.No	Name of the Officer S/Shri	Designation
1.	Sh. Munshi Ram	Tehslidar Reasi
2.	Sh. Anil Charak	Tehslidar Katra

By Order of the Government.

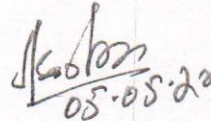
Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No. LD(P)2007/Reasi

Dated :-05-05- 2020

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate, Reasi. This is with reference to his letter No.ADM/Rsi/2020-2/266-68 Dated: - 23-04-2020.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S. O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


05-05-20

(Ashish Gupta)
Deputy Legal Remembrancer,
Department of Law, Justice & Parliamentary Affairs.